

THE

PARLIAMENTARY DEBATES 19.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

5603

HOUSE OF THE PEOPLE

Wednesday, 6th August, 1952

The House met at a Quarter past Eight
of the Clock.

[MR. SPEAKER in the Chair]

(No Questions: Part I not published)

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of Rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 4th August, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sittings held on the 28th and the 29th July, 1952, namely:

1. The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952.

2. The Prevention of Corruption (Second Amendment) Bill, 1952."

PAPERS LAID ON THE TABLE

REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING THE ARREST OF SHRI DASARATHA DEB

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a printed copy of the Report of the Committee of Privileges including Minutes, Appendix and Debates in the House on the question of privilege

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involved in the arrest of Shri Dasaratha Deb, a Member of this House, which was referred to the Committee on the 16th June, 1952. [Placed in Library. See No. IV c(b) (131).]

REPORT OF THE INDIAN DELEGATION TO THE FIFTH WORLD HEALTH ASSEMBLY

The Minister of Health (Rajkumari Amrit Kaur): I beg to lay on the Table a copy of the Report of the Indian Delegation to the Fifth World Health Assembly held at Geneva in May, 1952. [Placed in Library. See No. IV.E.O. (27).]

TARIFF COMMISSION'S REPORT ON THE CONTINUANCE OF PROTECTION TO THE MOTOR VEHICLE BATTERY INDUSTRY

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers:

(i) Report of the Tariff Commission on the continuance of protection to the Motor Vehicle Battery Industry. [Placed in Library. See No. IV.R.103(32).]

(ii) Ministry of Commerce and Industry Resolution No. 5(2)-T.B./52, dated the 2nd August, 1952. [Placed in Library. See No. P-49/52.]

(iii) Ministry of Commerce and Industry Notification No. 5(2)-T.B./52, dated the 2nd August, 1952. [Placed in Library. See No. P-50/52.]

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL

Clause 6. —(Amendment of section 7)

Mr. Speaker: The House will now proceed with the further consideration of the Bill to amend the Preventive Detention Act. Clauses 2 to 5 have been disposed of. Clause 6 with amendments Nos. 78 and 25 have been under consideration.